

**Demand for New Railway Station
between Patel Nagar and
Delhi Cantt.**

4825. SHRI BAL RAJ MADHOK : Will the Minister of RAILWAYS be pleased to state:

(a) whether there is no major Railway Station to cater to the needs of the population of the Najafgarh Road colonies along with the Delhi-Rewari line;

(b) whether any demand has been made to set up a railway station between Patel Nagar and Delhi Cantt. Stations where all Express trains may stop; and

(c) if so, the reaction of Government thereto?

THE MINISTER OF RAILWAYS (SHRI NANDA) : (a) Delhi Sarai Rohilla, Patel Nagar and Delhi Cantt. are the 3 stations on Delhi-Rewari (M.G.) Line for serving the needs of the population residing in Najafgarh colonies.

(b) and (c). No demand has been received for opening a major station between Patel Nagar and Delhi Cantt. stations where all trains should stop. A demand has, however, been received for opening a station in Kirtinagar area for use of suburban passengers. The proposal is under examination.

Working of Department of Amenities

4826. SHRI S. N. MISHRA : Will the Minister of RAILWAYS be pleased to state :

(a) the expenditure incurred in maintaining the Department of Amenities on Railways in 1969-70;

(b) the specific achievements made by this department since its inception; and

(c) whether the Officers of the Amenities Department are allowed to travel in Saloon and Air-conditioned Coaches?

THE MINISTER OF RAILWAYS (SHRI NANDA) : (a) to (c). Do not

arise as there is no such Department on the Railways as the "Department of Amenities".

Constitution of Monopolies Commission

4827. SHRI S. N. MISHRA : Will the Minister of COMPANY AFFAIRS be pleased state :

(a) whether the Monopolies and Restrictive Trade Practices Commission has been fully constituted; and

(b) if so, the reasons why in the Commission, covering whole of India, members from only one part of South India have been selected?

THE MINISTER OF COMPANY AFFAIRS (SHRI RAGHUNATHA REDDY):

(a) and (b). Sub-section (1) of Section 5 of the Monopolies and Restrictive Trade Practices Act, 1969, provides for establishment of the Commission consisting of a Chairman and not less than two and not more than eight other members. Only the Chairman and two members have been appointed at the initial constitution of the Commission. The Chairman and Members have been appointed after due consideration of their qualifications and experience as prescribed by the law. Regional considerations did not weigh with Government in making the appointments.

**Condonation of Break in Service of
A.I.O.Ws. Absorbed on Northern
Railway**

4828. SHRI SHARDA NAND : Will the Minister of RAILWAYS be pleased to state:

(a) whether as per letter No. E-523/2 dated the 23rd August, 1969 of the General Manager, Western Railway, the services of those A.I.O.Ws. are to be treated as continuous who were not paid retrenchment compensation; and

(b) if so, the ground for delay in condonation of the break in service of A.I.O.Ws. of the Western Railway absorbed as A.P.W.Is. on the Northern Railway?